

ITEM NO.21 REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (Crl.) No(s). 7989/2015
ARVIND KEJRIWAL Petitioner(s)

VERSUS

STATE OF UP & ORS. Respondent(s)
(with office report)
Date : 20/02/2017 This petition was called on for hearing today.
For Petitioner(s)

Mr. Chirag M. Shroff,Adv.

For Respondent(s) Mr. Shantanu Krishna,Adv.
Mr. Samir Ali Khan,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time, as last chance is given to the learned
counsel for the petitioner to comply with the terms of the order
dated 12.1.2017 of this Court in respect of respondent No.3.
List again on 6.4.2017 .

(M V RAMESH)
Registrar

MG